

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No.12443/2025

[Arising out of impugned final judgment and order dated 17-03-2025 in WPC No.7480/2025 passed by the High Court of Judicature at Allahabad]

LAVLESH KUMAR SHUKLA

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

FOR ADMISSION and I.R.

IA No. 111620/2025 - EXEMPTION FROM FILING O.T.

Date : 13-05-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE MANOJ MISRA
HON'BLE MR. JUSTICE K.V. VISWANATHANFor Petitioner(s) :Mr. Shikhar Srivastava, AOR
Ms. Prerna Singh, Adv.For Respondent(s) :Mr. Nitin Saluja, AOR
Mr. Dhruv Mehta, Sr. Adv.
Mr. Shri Venkatesh, Adv.
Ms. Kanika Chugh, Adv.
Mr. Shryeshth Ramesh Sharma, Adv.
Mr. Akash Lamba, Adv.
Mr. Kunal Veer Chopra, Adv.
Mr. Jatin Katiyar, Adv.UPON hearing the counsel the Court made the following
O R D E R

Having heard learned counsel for the petitioner, we do not find a good ground to interfere with the order impugned in exercise of our jurisdiction under Article 136 of the Constitution of India.

Accordingly, the Special Leave Petition stands dismissed.

Pending application(s), if any, shall stand disposed of.

(VIJAY KUMAR)
ASTT. REGISTRAR-cum-PS(RAM SUBHAG SINGH)
ASSISTANT REGISTRAR